

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

OA No. 1314 of 1988

Shri Ram Lal      ...    ...    ...    Applicant.

Versus

Senior Divisional Engineer,  
Jhansi and others      ...    ...    ...    Respondents.

...

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

( By Hon. Mr. S. Das Gupta, Member(A) )

None for the applicant. Sri V.K. Goel for the Respondents. The applicant has filed an application No. 1335 of 1991 for amendment to the original application, although, the same is not listed today for hearing. We find therein that during the pendency of the O.A., the services of the applicant have been terminated giving him a fresh cause of action, and therefore, he has prayed that the facts and also the relief clause of the petition be amended by adding the relief for quashing the termination order. We have carefully considered the amendment application. We are of the view that the termination of service is a fresh cause of action and, therefore, any relief pertaining thereto cannot be given by way of amendment to the present application.

2. The learned counsel for the applicant is absent today without any application for adjournment. It is, therefore, appears that

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the applicant has lost his interest in the O.A. before us, perhaps, in view of the fact that a fresh cause of action has arisen, because of the termination of his service, as such, the O.A. is therefore, dismissed in default.

*Jh*  
Member(J)

*hR*  
Member(A)

Dated: 30.6.1994

(n.u.)